

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

TA No. 62/4751/2020

This the 17th day of November, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. MOHD. JAMSHED, MEMBER (A)**

Banazir Akhter, aged 36 years, W/o Irshad Ahmad Khan D/o Ghulam Nabi Itoo, R/o Gopal Pora Kalan, Anantnag Kashir

.....Applicant

(Advocate: Mr. Mudasir Bin Hassan)

Versus

1. State of Jammu and Kashmir through Commissioner cum Secretary School Education Department, Civil Secretariat, Srinagar/Jammu.
2. Director, School Education, Kashmir Srinagar.
3. Chief Education Officer, Anantnag.
4. Zonal Education Officer, Mattan, Anantnag.

.....Respondents

(Advocate: Mr. Rajesh Thapa, Ld. DAG)

ORDER

[ORAL]

Delivered by HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)



1. Learned counsel for the applicant submits that he may be allowed to withdraw the T.A.
2. In view of the submission made by learned counsel for the applicant, he is permitted to withdraw the present T.A.
3. Accordingly, the instant T.A stands dismissed as withdrawn/infructuous. No costs.

(MOHD. JAMSHED)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Manish/-